

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 30th January, 2017 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 6 of 2017

A Bill to amend the Tamil Nadu Heritage Commission Act, 2012.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-eighth Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Heritage Commission (Amendment) Act, 2017.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In the Tamil Nadu Heritage Commission Act, 2012, in section 4, in sub-section (1), clause (n) shall be omitted.

Amendment of Section 4.

Tamil Nadu
Act 24 of
2012.

STATEMENT OF OBJECTS AND REASONS

Clause (m) of sub – section (1) of section 4 of the Tamil Nadu Heritage Commission Act, 2012 (Tamil Nadu Act 24 of 2012) provides that one person who is conversant with Archaeology may be nominated by the Government as member to the Tamil Nadu Heritage Commission Clause (o) of sub-section (1) of section 4 of said Act, provides that one person from any non – Governmental Organisation involved in heritage management and cultural affairs may be nominated by the Government as member to the said Commission. Clause (n) of sub – section (1) of section 4 of said Act provides that one representative from Indian National Trust for Art and Cultural Heritage may be nominated as member to the said Commission. Now, it is considered that the nomination of members from the aforesaid clauses (m) and (o) of sub-section (1) of Section 4 of the said Act also covered the field of Art and Cultural Heritage for the composition of the said Commission. The Government have, therefore decided to omit the said clause (n) of sub section (1) of Section (4) of the said Tamil Nadu Act 24 of 2012.

2. To give effect to the above decisions, the Government have decided to amend the Tamil Nadu Heritage Commission Act, 2012 (Tamil Nadu Act 24 of 2012) suitably.

3. The Bill seeks to give effect to the above decision.

K. PANDIARAJAN,
*Minister for School Education,
Sports and Youth Welfare.*

A.M.P. JAMALUDEEN,
Secretary.